CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.297/TD/2025

- Subject : Petition under Sections 14 and 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 for grant of a Category V inter-State Trading Licence.
- Petitioner : Clickpower India Limited (CIL)

Date of Hearing : 25.3.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, CIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the grant of a Category V inter-State Trading Licence and the Petitioner has already complied with all the requirements specified in the Trading Licence Regulations, 2020, including the issuance of notice in the Newspapers inviting the suggestions/ objections on the present application. However, no suggestion/objection has been received so far. She further submitted that if any information is required, the Petitioner will file the same within two days. Learned counsel prayed to reserve the matter for order.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission admitted the matter and directed the Petitioner to furnish the following information/clarification, on an affidavit, within a week.

(i) Keeping in view that the Associate company of the Petitioner is a Facilitator member on the Power Exchange, the Petitioner to clarify its approach forward, especially with regard to the Facilitator membership.

(ii) Undertaking to the effect that the Petitioner does not hold transmission licence and shall not undertake transmission of electricity if granted a trading licence

(iii) The Petition indicates that Mr.Vishal Pandya and Mr.Vibhav Nuwal are both Managing Directors(MD) in the Petitioner company. Thus, a clarification about actual posts held by both these persons.

3. The Petition will be listed for the hearing on **8.4.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)